

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 2nd April, 2025.

No. LJ (A) 43/2018/71 - The Governor of Meghalaya is pleased to appoint the following Advocates as Panel Advocates in the Supreme Court of India, High Court at New Delhi, National Green Tribunals and other Quasi Judicial Bodies at New Delhi with immediate effect and until further orders: -

1. Mr. Aditya Shanker Pandey, Advocate.
2. Ms. Ritu Rajkumari, Advocate.
3. Mr. Amartya A. Sharan, Advocate.
4. Mr. Aditya Kumar, Advocate.
5. Mr. Sidharth Joshi, Advocate.
6. Dr. Mashook Ali, Advocate.

Sd/-
(C.V.D. Diengdoh)
Commissioner & Secretary to the Govt. of Meghalaya
Law Department.

Memo No. LJ (A) 43/2018/71 - A,

Dated Shillong, the 2nd April, 2025.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Accountant General (A & E), Meghalaya, Shillong. The above Panel Advocates shall be entitled to fees as laid down in OM No. LR (B) 50/2017/19 dtd. 07.02.2019 and No. LR (B).23/2024/19 dtd. 02.07.2024.
4. The Treasury Officer, Shillong South Treasury/Shillong District Treasury, Shillong.
5. Law (B) Department.
6. DEO, Law Department.
7. The Advocate concerned.
8. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.